

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar Judicial, Jammu)

File No:- MA No. 55/2014^{***}

Titled: New India Aes. Co. Vs. Abdul Hanif and Ors
Petitioner(s) Respondent(s)

Notice to the respondent(s):-

R-2 Mohd. Hussain S/o Noor Ali Gujjars
R/o Kala Kappas Khatrian
Tehsil and District Jammu

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent(s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondent to appear before this Court on 14.9.20 8.00 A.M. / 10.00 A.M. or the next working day if 14.9.20 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 24th day of July, 2020 at Jammu.

Registrar Judicial
High Court of J&K
JAMMU
Jammu

No.:-

Dated:-

Forwarded in original to the Editor STATE TIMES Jammu for publishing the notice in the newspaper, cutting of the paper and bill of advertisement be sent to this Registry before 14.9.20. An amount of ₹ 500=00 vide No. 643 dated 24.7.20 as publication charges has been deposited in this Court, which shall be paid as and when the bill and cutting are received. The matter treated as most urgent.

Registrar Judicial
High Court of J&K
JAMMU
Jammu

Copy of an above forwarded to the Incharge
CPC e-court for uploading the Publication notice
on the official website of High Court of J&K
Jammu.

4997
24.7.20

Registrar Judicial
High Court of J&K
JAMMU
Jammu